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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

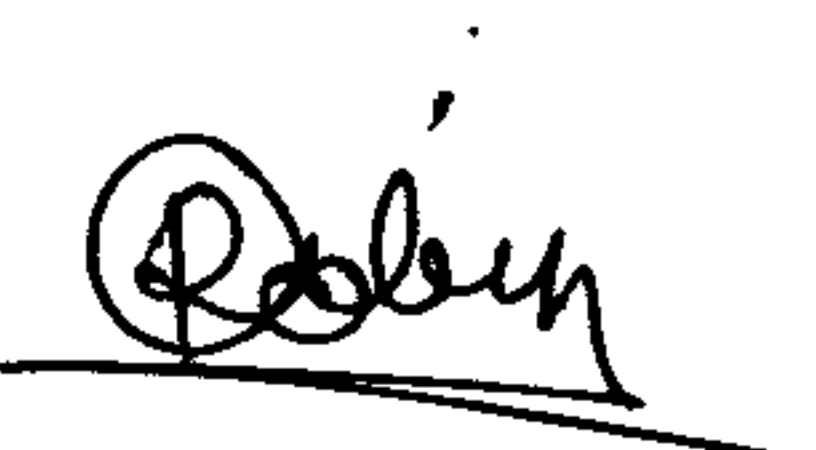
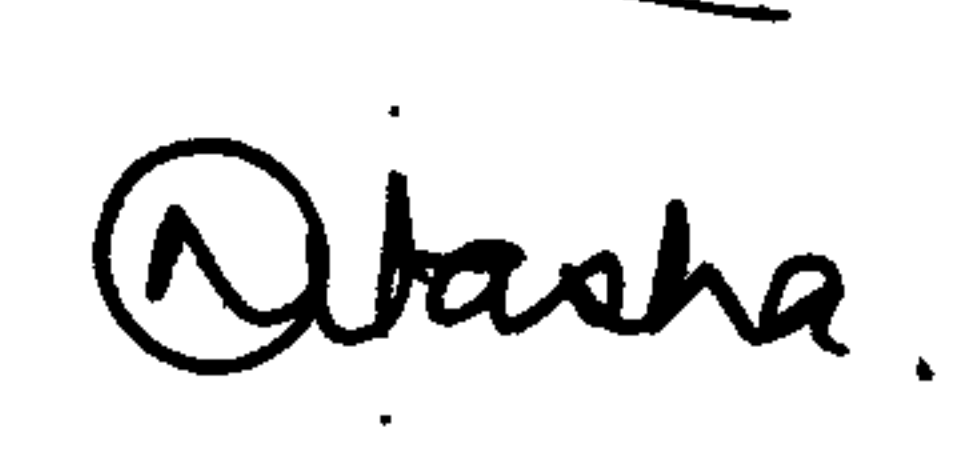
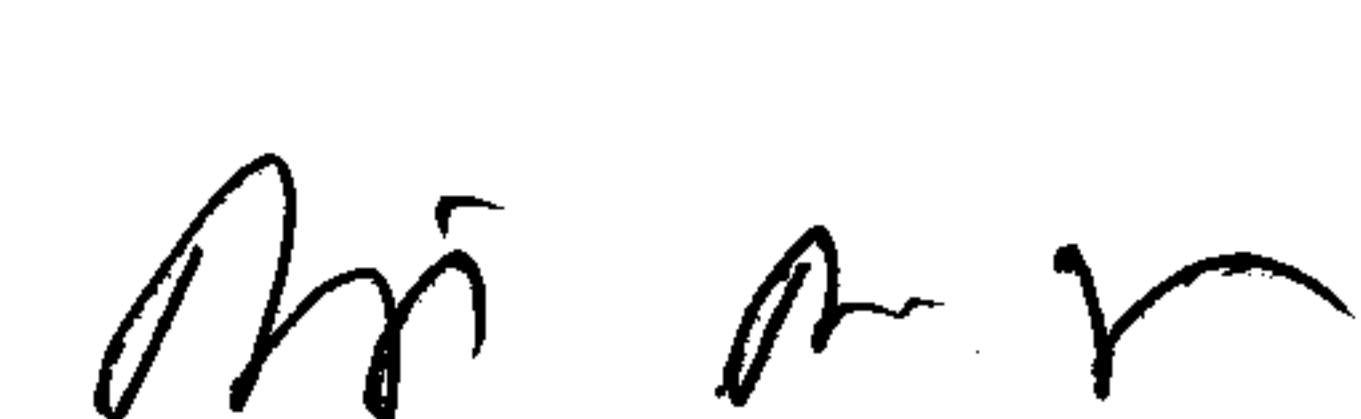
IA 196/2018 in C.P. (I.B) No. 88/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2018**

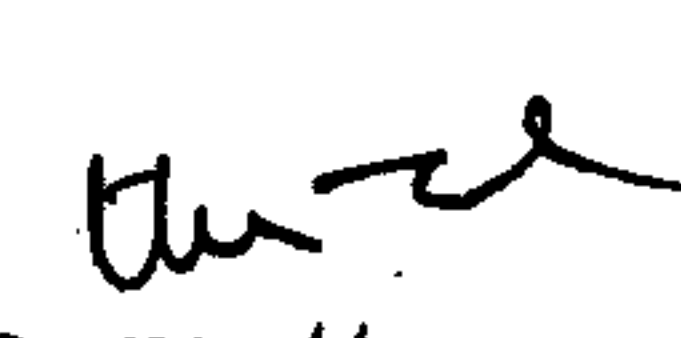
Name of the Company: Gujarat Mazdoor Sabha
V/s.
Rainbow Papers Ltd & Ors.

Section of the Companies Act: Section 60(5) of the Insolvency and
Bankruptcy Code

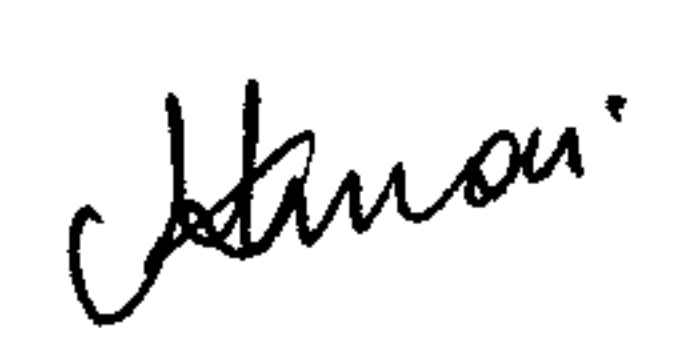
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ROBIN PRASAD	ADVOCATE	APPLICANT	
2.	NATASHA DHEUMAN SHAH	ADV.	R.1+2	
3.	ANIP A GANDHI	Adv.	COC	

ORDER

Advocate Mr. Robin Prasad is present for the Applicant. Advocate Ms. Natasha Shah is present for the respondent no. 1 and 2. Advocate Mr. Anip Gandhi is present for the COC


Due to the paucity of time, matter could not be taken up, as the bench is preoccupied.

List all the connected matters on 29.08.2018.


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 3rd of August, 2018.